

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 73/95 in OA 509/92 : Date of order 20.7.95

Chotu s/o Shri Geesha, resident of Gram Gudda Salt, District Nagaur (Rajasthan). At present working as T.S. Candidate C/o S.S., Phulera Junction, Phulera.

... Petitioner

VERSUS

1. Shri M. Ravindra, General Manager, Western Railway Churchgate, Bombay.
2. Shri Ramesh Tripathi, Divisional Railway Manager, Western Railway, Jaipur.

... Respondents

CO RAM

Hon'ble Mr. Gopal Krishna, Vice Chairman
Hon'ble Mr. O.P. Sharma, Member (Administrative)

For the Petitioner ... Mr. Dharmendra Agarwal.
For the Respondents ... Mr. K.C. Meena, CLA, Departmental representative.

O R D E R

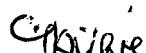
(PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN)

This is a Contempt Petition stating therein that the respondents have wilfully disobeyed the directions of the Tribunal in so far as no Medical Board was constituted within the period of one month from the date of receipt of the order and no consequential benefits were accorded to the applicant in terms of the decision of the Tribunal in OA no. 509/92 rendered on 17.1.94. We have heard the learned counsel for the petitioner and Mr. K.C. Meena, CLA, Departmental representative for the respondents and have perused the records. The applicant was serving as a casual labour in the office of Divisional Railway Manager, Western Railway, Jaipur, respondent no. 2. His services were terminated by order dated 22.7.78 on account of his having been declared medically unfit. It is obvious from the reply of the respondents that the applicant was again medically examined and thereafter having been found fit for the category B-2, he was offered alternative job. The applicant

GK/kr

has already resumed his duties on 31.2.94. The consequential benefits have not been specified in the order. If the applicant is aggrieved by the decision taken by the respondents, he is free to file a fresh OA in regard to consequential benefits, if so advised. In these circumstances, it cannot be said that any contempt of court was committed by the respondents. The Contempt Petition is, therefore, dismissed. Notices issued stand discharged.


(O.P. SHARMA)
MEMBER (A)


(GOPAL KRISHNA)
VICE CHAIRMAN

AHQ.